

Report on civil nuclear energy

*192. SHRI JESUDASU SEELAM:
DR. T. SUBBARAMI REDDY:

Will the PRIME MINISTER be pleased to state:

(a) whether a report on civil nuclear energy prepared by the Federation of India Chambers of Commerce and Industry points out that the private sector has made strong pitch for 51 per cent equity instead of 49 per cent equity in the nuclear power projects;

(b) if so, whether the report also points out that the private sector has called for an amendment to the Atomic Energy Act, 1962;

(c) if so, the other main points mentioned in the report; and

(d) whether Government has considered the report and the steps Government proposes to take to amend the Atomic Energy Act?

THE MINISTER OF STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) and (b) Yes, Sir.

(c) The other main points mentioned in the report prepared by the Federation of Indian Chambers of Commerce and Industry are:—

- i. Foreign Direct Investment (FDI) in the nuclear sector
- ii. Civil Nuclear Liability Regime.
- iii. Fuel policy of Government of India.
- iv. Availability of nuclear sites to private utilities.

(d) For the present participation of Indian private sector in nuclear power generation projects will continue to be as per the existing provisions of the Atomic Energy Act, 1962.

Monitoring of projects under JNNURM

*193. SHRI SYED AZEEZ PASHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the budgetary allocation made for the implementation of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for each of the last three years, State-wise;

(b) the number of projects sanctioned under the scheme during the current year, State-wise;

(c) whether there is any monitoring mechanism to ensure proper implementation of the scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): Annual Budgetary allocation is not made State-wise. Budgetary allocation made for the

implementation of Urban Infrastructure and Governance (UIG) component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for the last three years is given below :—

Figure (In Rs. crore)

Year	Budget estimate	Revised estimate
2006-2007	2500.00	—
2007-2008	2805.00	2541.08
2008-2009	3490.34	4455.37

The State-wise indicative allocation for the seven years period for UIG component of JNNURM is enclosed as Statement. (See below). In 2008-09, an additional amount of Rs. 100 crore for all Million Plus Cities and State Capitals and Rs. 50.00 crore for other cities was allocated under Urban Infrastructure and Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM).

(b) Under the UIG component of JNNURM, one project each for the State of Orissa and West Bengal has been approved in the current year *i.e.* 2009-10. One project each for the city of Kochi in Kerala and Pune in Maharashtra has been approved under the National Mission Mode Project on e-Governance in Municipalities under JNNURM during the current year.

- (c) and (d) (i) The Central Sanctioning and Monitoring Committee (CSMC) apart from approving the projects also reviews and monitors the progress of the projects sanctioned by it on a monthly basis.
- (ii) A mechanism at the State level, for third party monitoring and review of the projects sanctioned under the JNNURM has been put in place to ensure that the Mission objectives are met. It is intended that the review and monitoring process in the 65 Mission cities will keep track of the physical and financial progress of projects throughout the implementation of the project — pre-construction, construction, commissioning and trial run, and post-construction stages.
- (iii) To strengthen the capacity of States to effectively co-ordinate implementation of projects and reforms under JNNURM, Ministry of urban Development (MoUD) is supporting a Programme Management Unit (PMU) comprising of a team of professionals at the State level.
- (iv) Support is being extended to establish Project Implementation Units (PIUs) at Urban Local Bodies (ULBs) to enhance their capability to effectively implement projects and reforms under JNNURM.
- (v) The second and subsequent installments of Additional Central Assistance (ACA) for projects are released only upon receipt of proper utilization certificate from State Governments. The Central Sanctioning and Monitoring Committee (CSMC) before releasing

the second and subsequent installments of ACA satisfies itself as regards the physical and financial progress of the projects under implementation and achievement of milestones as agreed upon by the States and Urban Local Bodies (ULBs) for implementation of reforms.

- (vi) The monitoring of progress of the projects are also done through the Quarterly Progress Reports (QPRs) of the cities and States and the appraisal of reform implementation by National Institute of Urban Affairs (NIUA), Administrative Staff College of India (ASCI) and National Institute of Public Finance and Policy (NIPFP).

Statement

*State-wise indicative allocation for the seven years period for UIG
component of JNNURM*

Sl. No.	Name of State	Allocation for 7 years (2005-2012) (Rs. in crores)
1	2	3
1.	Andhra Pradesh	1718.45
2.	Arunachal Pradesh	7.40
3.	Assam	173.20
4.	Bihar	442.41
5.	Chandigarh	170.87
6.	Chhattisgarh	148.03
7.	Delhi	2723.18
8.	Goa	20.94
9.	Gujarat	2078.81
10.	Haryana	223.32
11.	Himachal Pradesh	30.66
12.	Jammu and Kashmir	338.36
13.	Jharkhand	641.20
14.	Karnataka	1374.59
15.	Kerala	474.76
16.	Madhya Pradesh	978.50
17.	Maharashtra	5055.55
18.	Manipur	52.87

1	2	3
19.	Meghalaya	56.68
20.	Mizoram	48.22
21.	Nagaland	16.28
22.	Orissa	172.35
23.	Punjab	507.75
24.	Puducherry	106.80
25.	Rajasthan	598.69
26.	Sikkim	6.13
27.	Tamil Nadu	1950.66
28.	Tripura	40.18
29.	Uttar Pradesh	2119.41
30.	Uttarakhand	205.34
31.	West Bengal	3018.40
TOTAL :		25499.99

Submissions by Kerala

*194. SHRI A. VIJAYARAGHAVAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether several submissions by the Competent Authority of Kerala, like setting up a working women hostel at Chertala submitted *vide* letter No. 1665/Ci/09/ITD dated 27 March, 2009, setting up a State Data Infrastructure (SDI) submitted *vide* letter No. 490/Bi/08/ITD and the Kudumbini—A BPO Facility for Household Women submitted *vide* letter No. 4332/Bi/2008/ITD dated 27th February, 1998 are under the consideration of the Competent Authority;

(b) if so, the action taken on the above submissions in detail;

(c) whether above submissions would be considered affirmatively;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA):
No, Sir. The 3 letters referred to have not been received by Department of Information Technology. However, Government of Kerala *vide* letter No. 4332/Bi/08/ITD dated 27th September, 2008 had sent a proposal for a pilot project for “Kudumbini Women BPO”.